

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA-408 of 2013 in
Appeal Nos. 217 & 224 of 2013

Dated : 25th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

**Chhattisgarh Electricity Regulatory
Commission**

**...Applicant/
Respondent no.1
in the main Appeals**

Versus

1. Jindal Steel & Power Ltd.

**... Respondent no.1/
Appellant(s) in
the main Appeals**

**2. Chhattisgarh State Power Distribution
Co. Limited**

**... Respondent no.2
in the main Appeals**

Counsel for the Applicant/
Respondent no.1 : Ms. Swapna Seshadri

Counsel for the Respondent no.1/
Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh

Counsel for the Respondent no.2 : Ms. Suparna Srivastava

ORDER

It is clarified now that the judgment rendered by this Tribunal on 23.9.2013 in Appeal nos. 217 of 2013 and 224 of 2013 would apply only to the Appellant i.e. "Jindal Steel & Power Ltd." in Appeal nos. 217 of 2013 and 224 of 2013 and not to the others.

With this observation, the IA No. 408 of 2013 in Appeal nos. 217 of 2013 and 224 of 2013 is disposed of.

(VJ Talwar)
Technical Member
mk/vt

(Justice M. Karpaga Vinayagam)
Chairperson